

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2250  
TO BE ANSWERED ON 09.12.2024**

**Executive Councils in Central Universities**

†2250. **Shri Virendra Singh:**

Will the Minister of EDUCATION be pleased to state:

(a) the number of Central Universities in the country in which the executive councils have not been constituted so far;

(b) the criteria being followed in procurement of resources and execution of development work as well as the selection of teaching and non-teaching staff members in these Central Universities;

(c) whether the executive council has not been constituted in Kashi Hindu Vishwavidhyalaya situated in Varanasi district in Uttar Pradesh during the last three years and the current year, if so, the details thereof;

(d) whether the Government proposes to investigate the unilateral decisions taken by the vice-chancellor in regard to the orders issued, appointments made, development work executed and procurement of medical and educational equipments etc during the said period; and

(e) the details of action taken/being taken by the Government on the felling of sandal trees in Kashi Hindu Vishwavidhyalaya?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUKANTA MAJUMDAR)**

(a) Executive Councils have been constituted in all the Central Universities under the purview of the Ministry of Education, except Sammakka Sarakka Central Tribal University, which has been established in January 2024 by Central Universities (Amendment) Act, 2023.

(b) The Central Universities follow the guidelines of Govt. of India such as General Financial Rules (GFR) 2017, Central Public Works Department (CPWD) Works Manual etc. for procurement of resources and execution of development work. Further, the selection of teaching and non-teaching staff in Central Universities is done in accordance with their respective Acts, Statutes, Ordinances and the relevant University Grants Commission (UGC) Regulations/Rules.

(c) and (d) Due to vacancies in the Executive Council (EC) of BHU, meeting of EC is not being held. The proposal for nomination of members in the EC of BHU is in advance stage. As per sub-section (5) of Section 7C of the Banaras Hindu University Act, 1915, as amended from time to time, decisions taken by the Vice-Chancellor, in absence of EC meeting, are subject to approval/direction of the EC, at the next meeting.

(e) The University has lodged the First Information Report (FIR) with the Police in the matter. The investigation report of the police has been submitted to the Court.

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